

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 710 OF 2005 ^{December}
[Patna, this Wednesday, the 3rd Day of November, 2008]

.....
C O R A M

HON'BLE MR. SHANKAR PRASAD, MEMBER [ADMN.]
HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]

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Shyam Kishore Pandey, Ex Principal Grade [Retired], Kendriya Vidyalaya No.2, ASC Centre [North], Paharpur, Gaya, son of Late Ramji Pandey, resident of mohalla – Mainpura [West], P.O.- Danapur Cantt., P.S.: Danapur, Dist.- Patna.Applicant.

By Advocate :- Shri Pradip Kumar.

Vs.

1. The Union of India through the Chairman, Kendriya Vidyalaya Sangathan, Head Quarters, New Delhi-cum-the Minister Human Resources Development [Department of Education], New Delhi.
2. The Vice-Chairman, Kendriya Vidyalaya Sangathan, Head Quarters New Delhi-cum-the Secretary, Govt. of India, Ministry of Human Resources Development [Department of Education], New Delhi.
3. The Commissioner, Kendriya Vidyalaya Sangathan, Head Quarter, New Delhi, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016.
4. The Deputy Commissioner [Finance], Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016.
5. The Deputy Commissioner [Personnel], Kendriya Vidyalaya Sangathan, Head Quarter New Delhi, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016.
6. The Assistant Commissioner, Kendriya Vidyalaya Sangathan [Regional Office], Patna, P.O.: Lohia Nagar, Kankarbagh, Patna-800 020.
7. The Administrative Officer, Kendriya Vidyalaya Sangathan [Regional Office], Patna, P.O.: Lohia Nagar, Kankarbagh, Patna-800 020.
8. The Senior Audit and Accounts Officer, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi 110 016.Respondents.

By Advocate :- Shri G.K. Agarwal, ASC 

O R D E R [ORAL]

Shankar Prasad, M[A] :- In the second round of litigation the applicant challenged the chargesheet dated 27.10.2005 issued by the respondents. He sought for quashing of the same.

2. The applicant had earlier approached this Tribunal by filing OA 805 of 2004 against the withholding of his retiral dues on account of show cause notice dated 11.06.2004. The Tribunal had disposed of the OA with the following directions :-

“14. In the event, the OA is allowed. The respondents are directed to release all the pensionary dues to the applicant along with amount of DCRG and commuted value of pension with 6 per cent interest till the actual date of payment. The respondents are, however, at liberty to withhold the alleged amount of Rs.58,168/- till such time as final decision is taken by them about the liability of the applicant.”

The said proceeding has since been concluded and has ended with only a displeasure communicated to the applicant.

3. Shri Pradip Kumar, learned counsel for the applicant states that in view of the subsequent developments the applicant does not press this OA and wants to withdraw the same.

4. We have heard the learned counsel for the parties. OA 710 of 2005 is permitted to be withdrawn. It is dismissed as withdrawn. No cost.


[Sadhna Srivastava]/M[J]


[Shankar Prasad]/M[A]

skj.